

ORDER SHEETO.A./MA/RA/CP NO. 179 OF 2004Applicant/s S. D. Tripathi Respdts. Sri PrakashAdvocate for Applicant/s Sri S. Narain Advocate for Respondent/s Sri P. N. Rai

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>16</u>
	<u>22/9/08</u> Case called-out. Sri P. N. Rai, Standing Counsel for Railways refers to Para Nos. 14, 15 & 16 of Counter Affidavit (Sworn by Sri Sandeep Trivedi). There is no Rejoinder Affidavit controverting the aforesaid averments. In view of the above, this Tribunal ignores contempt, if any made. Notice issued in Contempt Petition against opp. Parties hereby discharged. Contempt Petition stands dismissed & consigned to record. It is made clear that, in case the applicant is not satisfied, it is open for the applicant to challenge the order/action of the respondents reported to have been taken in compliance of the order of Tribunal/High Court before the appropriate forum, if so advised. <u>M. Gautam</u> (Mrs. M. Gautam) M(A) <u>Au</u> (A.K. Yog) (M(J)) OB Judgment prepared on 03/10/08. Chao Q E	
	Contd. On Sheet No. _____	